

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 182/TT/2025

- Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Combined Asset Transmission System associated with “System Strengthening Scheme (Formerly Tala Supplementary Scheme)” in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others
- Date of Hearing : **12.2.2025**
- Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner submitted that a court case is pending adjudication before the Hon’ble High Court of Punjab and Haryana for the enhancement of the land compensation by the land owners and the Commission has already considered the same in the order dated 3.8.2021 in Petition No. 147/TT/2020. He further submitted that the liability of approximately ₹781.00 lakh towards land compensation may arise after the court’s verdict. Therefore, the same has not been claimed in the instant Petition while calculating the tariff for the 2019-24 period and 2024-29 period and, if any amount will be paid on the outcome of the Hon’ble High Court’s decision, the same will be claimed at the time of truing up of the 2024-29 period.

2. None were present on behalf of the Respondents despite notice.
3. After hearing the Petitioner’s representatives, the Commission directed as under:
 - (a) The Petitioner, to furnish the following information on an affidavit within three weeks, with a copy to the Respondents:
 - (i) Confirm whether all assets are currently in use and whether there has been any de-capitalization.



- (ii) The details of the other Petitions where the additional assets have been implemented at Amritsar Sub-station, Gorakhpur Sub-station, Bahadurgarh Sub-station, and the details of the tariff approved, if any, by the Commission.
 - (iii) The latest status of the court case filed for the enhanced land compensation by the landowners before the Hon'ble High Court of Punjab and Haryana under First Appeal RFA No. 908/2010, RFA No. 4429/2014, RFA No. 9069/2014 and RFA No. 5278/2014.
- (b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

